

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-506
Appeal.-227/252/ND/2023

IN THE MATTER OF:

Sadguru Finman Pvt. Ltd.

....Applicant

Vs.

RoC & Anr.

.....Respondent

SECTION

U/s 252

Order delivered on 11.10.2023

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Shivam Gautam, Mr. Karan Gandhi, Advs.

For the Respondent :

For the RoC : Ms. Shankari Mishra, Adv.

ORDER

This is an appeal under Section 252(3) of the Companies Act, 2013 filed by one of the creditor for revival of the company. Ld. Counsel for the Appellant submitted that they have filed amended memo of parties to include the name of the directors of the struck down company. The same is available on record. Amended memo of parties is taken on record. Issue notice to the Respondent and Income Tax Department for filing their report and reply. Notice be issued by all means and proof of service be filed. List the matter on **06.12.2023**.

S/d-
(Dr. SANJEEV RANJAN)
MEMBER (T)

S/d-
(MAHENDRA KHANDELWAL)
MEMBER (J)